

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**IA No. 231 of 2016 in A.No. 281 of 2015**

Dated : 11<sup>th</sup> May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**The Tata Power Delhi Distribution Ltd.**

**... Appellant(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Ors.**

**... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand, Mr. Anupam Verma,  
Mr. Rahul Kinra, Mr. Anurag Bansal,  
Rep., TPDDL

Counsel for the Respondent(s) : Mr. Nikhil Nayyar,  
Mr. Dhananjay Bajjal for R-1  
Mr. H.S. Phoolka, Sr. Adv.  
Mr. Sumeet Pushkarna  
Ms. Shilpa Mr. Siddharth Nagpal,  
Mr. P. Narayanan for R-3/Pension Trust  
Mr. S.K.Chaturvedi  
Mr. Malay Dwivedi for R-2/DTL  
Mr. Hemant Singh, Mr. Matrugupta Mishra for  
DVG Association  
Mr. Salim Inamdar  
Mr. Adrija Thakur

**ORDER**

Mr. Vishal Anand, Learned counsel for the Appellant has been partly heard in this appeal. Both the parties are directed to file their written submissions after furnishing copy to the other side within a week.

Mr. H.S.Phoolka, Learned Senior counsel appearing for Pension Trust, requires one week time to go through the written submissions to be filed by the Appellant and then, file his counter submissions on behalf of the Pension Trust.

Post this appeal for arguments on **30<sup>th</sup> May, 2016**. The date of hearing has been fixed for arguments as per consent and convenience of the learned counsel for the rival parties.

All the interim applications shall be disposed of at the time of final judgement and all the parties shall be allowed to argue the matter on merits including maintainability of the appeal itself.

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

sh/kt